

**Report and Accounts (2012-13) of RGNIYD, Sriperumbudur,
Tamil Nadu and related papers**

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT, ENTREPRENEURSHIP YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Rajiv Gandhi National Institute of Youth Development (RGNIYD), Sriperumbudur, Tamil Nadu, for the year 2012-13, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. *See* No. L.T. 550/16/14]

I. Notification of the Ministry of Commerce and Industry

II. Outcome Budget (2014-15) in respect of the Department of Industrial Policy and Promotion

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY; THE MINISTER OF STATE IN THE MINISTRY OF FINANCE; AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Industrial Policy and Promotion) Notification No. G.S.R. 125 (E), dated 28th February, 2014, publishing the Patents (Amendment) Rules, 2014, under Section 160 of the Patents Act, 1970. [Placed in Library. *See* No. L.T. 463/16/14]

II. A copy (in English and Hindi) of the Outcome Budget, for the year 2014-15, in respect of the Department of Industrial Policy and Promotion. [Placed in Library. *See* No. L.T. 480/16/14]

I. Notification of the Ministry of Home Affairs

II. Special Reports of the National Human Rights Commission and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): Sir, I lay on the Table:

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, framed under Section (3) of Foreigners Act, 1946:—

- (1) S.O. 1421 (E), dated the 2nd June, 2014, appointing the Foreigners Regional Registration Officer, Ahmedabad as the Registration Officer to perform the functions of the Registration Officer under section 3(1) of the Registration of Foreigners Rules, 1992 and the Foreigners Order, 1948.
- (2) S.O. 1422 (E), dated the 2nd June, 2014, publishing the Foreigners (Amendment) Order, 2014.
[Placed in Library. *See* No. L.T. 561/16/14]
- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949, along with delay statement:—
 - (1) G.S.R. 144, dated the 14th May, 2011, publishing the Central Reserve Police Force Group 'B' and 'C' (Radio Operator, Crypto, Technical, Radio Fitter, Draughtsman) (Non-Gazetted) Male or Female ranks (Signals) Amendment Rules, 2011.
[Placed in Library. *See* No. L.T. 564/16/14]
 - (2) G.S.R. 88 (E), dated the 15th February, 2014, publishing the Central Reserve Police Force, Group 'B' posts (General Duty, Technical and Tradesmen Cadre) Recruitment Rules, 2014.
[Placed in Library. *See* No. L.T. 564/16/14]
- (iii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 81 (E), dated the 7th February, 2014, publishing the Border Security Force Para Veterinary Staff, Group 'B' and 'C' posts (Combatised) Recruitment Rules, 2014, under sub-section (3) of Section 141 of the Border Security Force Act, 1968, along with delay statement.
[Placed in Library. *See* No. L.T. 563/16/14]
- (iv) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. S.O. 1479 (E), dated the 7th June, 2014, designating Mangalore seaport in Dakshina Kannad District of Karnataka State as an authorized Immigration Check Post for the purpose of Passport (Entry into India) Rules, 1950, under sub-section (5) of Section 3 of the Passports (Entry into India) Act, 1920.
[Placed in Library. *See* No. L.T. 561/16/14]

II. A copy each (in English and Hindi) of the following papers, under Section 20 of the Protection of Human Rights Act, 1993:—

- (a) Special Report of the National Human Rights Commission on Silicosis.
- (b) Memorandum of Action Taken on the recommendations contained in above-said Report. [Placed in Library. See No. L.T. 23/16/14]

MOTION FOR ELECTION TO THE RUBBER BOARD

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY; THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I move the following Motion:—

"That in pursuance of clause (e) of sub-section (3) of Section 4 of the Rubber Act, 1947 (24 of 1947) read with sub-rule (1) of Rule 4 of the Rubber Rules, 1955, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to be a member of the Rubber Board.

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE TOBACCO BOARD

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY; THE MINISTER OF STATE IN THE MINISTRY OF FINANCE; AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I move the following Motion:—

"That in pursuance of clause (b) of sub-section (4) of Section 4 of the Tobacco Board Act, 1975 (4 of 1975), read with Rule 4(1) of the Tobacco Board Rules, 1976, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to serve as a member of the Tobacco Board constituted under the said Act."

The question was put and the motion was adopted.
